

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF Prothom Industries India Pvt. Ltd

1.	NAME OF CORPORATE DEBTOR	PROTHOM INDUSTRIES INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	23/10/2013
3.	AUTHORITY UNDER WHICH CORPORATE	ROC-PUNE
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U74900PN2013PTC149247
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	REGD. OFFICE: DYNAMIC LOGISTICS & TRADE PARK, SURVEY NO. 78/1, DIGHI, TALERA NAGAR, BHOSARI ALAND ROAD PUNE MH 411015 IN
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	04/11/19
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	06/11/2020 ORDER RECEIVED BY LIQUIDATOR -11/11/2020
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	DEVANG P. SAMPAT DPSAMPAT@SAMPATASSOCIATES.IN IBBI/IPA-001/IP-P00224 /2017-18/10423 REGISTERED OFFICE: BUNGALOW NO 4, SHIV POOJA, PLOT 100, SECTOR 29, VASHI, NAVI MUMBAI – 400703 ADMINISTRATIVE OFFICE: #615, SHIVAI PLAZA, PLOT 79/A/3, MAROL COOPERATIVE INDUSTRIAL ESTATE, OFF. ANDHERI KURLA ROAD, MAROL, ANDHERI (EAST).MUMBAI – 400059. INDIA.
9.	LAST DATE FOR SUBMISSION OF CLAIMS	13/12/2020

Notice is hereby given that the Hon'ble National Company Law Tribunal MUMBAI BENCH has ordered the commencement of liquidation of the Prothom Industries India Pvt. Ltd.. on 06.11.2020 *section 33 of the Code.*

The stakeholders of Prothom Industries India Pvt. Ltd. are hereby called upon to submit a proof of their claims, on or before 13/12/2020, to the liquidator at the address mentioned against item 8- **Administrative office:**.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post at **Administrative office:** or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Suspended management are informed to cooperate and contact to the liquidator. All Financial Institutions Having Account of the Corporate Debtor are informed to Contact The Liquidator Immediately.

All those having data and /or documents and / or assets and / or computers of the corporate data are informed to provide and hand over the same to the liquidator immediately.

SAMPAT
DEVANG
PRAMESH

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DEVANG PRAMESH
Date: 2020.11.11 21:03:08
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CA. Devang P. Sampat,

IBBI Registration No: IBBI/IPA-001/IP-P00224 /2017-18/10423

November 13,2020, Mumbai.


DEVANG P. SAMPAT
IP Registration No.
IBBI/IPA-001/IP-P00224/2017-18/10423